

(2021) 09 SEBI CK 0026

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.572 Of 2021

Atlas Jewellery India Ltd

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 03-09-2021

Acts Referred:

Citation : (2021) 09 SEBI CK 0026

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Karl Tamboly, Dhvani Gala, Patrick Fernandes, Pradeep Sancheti, Mihir Mody, Arnav Misra, Mayur Jaisingh, K. Ashar

Judgement

1. Two weeks' time is allowed to the respondent to file a reply.

Two weeks thereafter to the appellant to file rejoinder. The matter would be listed on October 4, 2021. In the event, the matter is not decided on that date, it would be open to the appellant to press for an interim relief.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.